

STATEMENT

Chairman	- Inspector General of Forests, Ministry of Environment & Forests. (An Officer of the Indian Forest Service).
Members (Official)	- (i) Additional Inspector General of Forests, Ministry of Environment and Forests (An Officer of the Indian Forest Service). (ii) Joint Commissioner, Soil Conservation, Ministry of Agriculture.
Member (Non-Official)	(i) Shri Chandi Prasad Bhatt, An eminent Environmentalist of the country. (ii) Dr. S.M. Mohanat, An eminent of Zoologist, Department of Zoology, Jodhpur University. (iii) Dr. T.M. Verghese, An eminent Botanist and Chairman, Department of Botany, Haryana Agricultural University.
Member-Secretary:	The Deputy Inspector General of Forests (Forest Conservation), Ministry of Environment and Forests (An Officer of the Indian Forest Service).

*[English]***National Forest Commission**

*195. SHRI V. SOBHANADREESWARA RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Cochin University of Science and Technology in their report to Union Government has suggested for setting up of an autonomous National Forest Commission;

(b) if so, the salient features of the recommendations made; and

(c) the reaction of Government thereto?

THE MINISTER OF TEXTILES AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA):
(a) Yes, Sir.

(b) A statement is given below.

(c) The Government do not consider it necessary to set up a National Forest Commission.

**Recommendations of the Study by
Cochin University of Science and
Technology**

Salient features of the recommendations are given below:-

1. An independent National Forest Commission, consisting of environmentalists, lawyers, administrators and forestry experts should be set up. The Commission should have functional freedom, coercive powers and effective implementation machinery.
2. It should have a three-tier administrative hierarchy of local forest Councils, regional Councils and the National Commission. The forest personnel currently employed by various State Governments should be absorbed by the Commission.
3. It should have an enforcement wing in the form of National Forest Protection Force.
4. The Commission should be vested with judicial/quasi-judicial powers in respect of forest offences.
5. It should look into the various aspects of environmental impact of projects.
6. The main function of this Commission would be to formulate policy relating to forest environment, management of the entire forest area in tune with such policy, co-ordination and supervision of tribal welfare programmes in forest areas other than Tribal Areas or Scheduled Areas, training and research in forestry and collection, preparation and distribution of forest statistics.

[Translation]

Panel for Cooperative Societies

*196. SHRI BALWANT SINGH RAMOOWALIA:

SHRI DINESH GOSWAMI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Administration has decided to set up a new high-powered panel to assist in the allotment of land to the Cooperative group housing societies registered under the "Awas Sakar Yojana" of the Delhi Development Authority.

(b) if so, the main function of this panel and the justification therefor; and

(c) the time by which all the registered Cooperative group housing societies are likely to get land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). A special desk has been established in the Delhi Development Authority to assist the registrants of the New Pattern Scheme, 1979 in the formation and registration of cooperative housing societies under the 'Awas Sakar Yojana'.

(c) Keeping in view the limited availability of land with the Delhi Development Authority and large backlog of registrants, it is difficult to indicate at this stage the extent to which it will be possible to accommodate the requirement of land to the registered cooperative group housing societies. However, it is proposed to give high priority to the allotment of land to societies registered under the 'Awas Sakar Yojana'.

[English]

Supply of Life Saving Drugs to Hospitals

*197. SHRIMATI PRABHAWATI GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether supply of life saving drugs to Union Government hospital is inadequate;

(b) if so, the reasons therefor; and